(f) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI): (a) The number of companies with paid-up capital of Rs. 50 lacs and above is estimated to be 30902.

(b) and (c) Information regarding appointment of Company Secretary in the companies is not maintained. However, the number of prosecutions filed for non-compliance of Section 383 A of the Companies Act, 1956, for the last four years is indicated below:—

Year	Number of Companies Prosecuted
1996-97	13
1997-98	10
1998-99	18
1999-2000	62

(d) to (f) The Companies Bill, 1997 introduced in the Rajya Sabha on 14th August, 1997 and the Companies (Second Amendment) Bill, 1999 introduced in the Lok Sabha on 23rd December, 1999 provide that every company not required to employ a whole time secretary and having a paid-up share capital of ten lakh rupees or more shall file with the Registrar of Companies a certificate from a secretary in whole time practice as to whether the company has complied with all provisions of the Act or not.

Conservation of Historical Monuments of Naga Dynasty

*720. DR. C. NARAYANA REDDY:

SHRI K. RAMA MOHANA RAO:

Will the Minister of CULTURE be pleased to state:

- (a) whether Government are aware that historical monuments of Naga dynasty are in a state of ruin for want of conservation in the tribal Bastar area; and
 - (b) if so, what efforts are being made to conserve these monuments?

THE MINISTER OF CULTURE (SHRI ANANTH KUMAR): (a) No, Sir. The monuments in Bastar area protected by the Archaeological Survey of India, are in a good state of preservation.

(b) Conservation measures are taken up by Archaeological Survey of India depending upon the requirement of each monument and the availability of funds.